

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS  
(ENGLISH VERSION)**



**Third LOK SABHA**

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

### EIGHTY-THIRD REPORT

(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee present on their behalf this their Eighty-third Report.

2. The Committee met on the 28th March, 1966, for—

- (I) Classification and allocation of time for discussion of the Constitution (Amendment) Bill, 1966 (*Amendment of articles 75 and 164*) by Shri Hari Vishnu Kamath under rule 294 (1) (b) and 294 (1) (c) of the Rules of Procedure respectively.
- (II) Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—
  - (1) The Constitution (Amendment) Bill, 1966 (*Amendment of articles 80, 87 and 176*) by Shri Kishen Pattnayak and Dr. Ram Manohar Lohia.
  - (2) The Constitution (Amendment) Bill, 1966 (*Amendment of articles 59, 66, 158 etc.*) by Shri Hari Vishnu Kamath.

#### *Classification and allocation of time to Bill*

3. Shri Hari Vishnu Kamath, the Member incharge of the Constitution (Amendment) Bill, 1966 (*Amendment of articles 75 and 164*) had been invited to present before the Committee his views on the Bill. He did not attend the sitting.

4. After considering all aspects of the Bill, the Committee placed it in category 'A' and allotted 2 hours for its discussion.

#### *Examination of the Constitution (Amendment) Bills*

5. The Members who had given notice of the Bills and the representatives of the Ministry of Home Affairs and the Department of Parliamentary Affairs had been invited to be present at the sitting, but none of the members concerned attended the sitting. The representative of the Department of Parliamentary Affairs was present.

6. The Committee considered the Bills and the reactions of the Government thereto. The Committee arrived at the following findings as a result of their examination of the Bills:—

#### *Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1966 (*Amendment of articles 80, 87 and 176*) by Shri Kishen Pattnayak and Dr. Ram Manohar Lohia.

The Bill sought to amend article 80 of the Constitution with a view to provide for the mode of election of the members of Rajya Sabha in respect of a State under President's rule. It also sought to amend articles 87 and 176, providing that at the time of the President's or Governor's Addresses to the Houses of the Union or State Legislatures assembled together, as the case may be, the Speaker of Lok Sabha or the State Assembly concerned shall be in disciplinary control of the proceedings.

After considering all aspects of the matter, the Committee recommended that the Members might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1966 (*Amendment of articles 59, 66, 158 etc.*) by Shri Hari Vishnu Kamath.

The Bill sought to provide that the President, the Vice-President, the Governors of States and the Presiding Officers of Union and State Legislatures shall not, during their terms of office, be a member of any political party and shall not engage in any partisan political activity.

\*Circulated to Members separately (Bill Nos. 36 and 37 of 1966).

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

*Recommendations*

7. The Committee recommend that:—

- (i) the categorisation and allocation of time to Bill as shown in paragraph 4 above be agreed to by the House; and
- (ii) Shri Kishen Pattnayak, Dr. Ram Manohar Lohia and Shri Hari Vishnu Kamath be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI:

March 28, 1966.

Chaitra 7, 1888 (Saka).

S. V. KRISHNAMOORTHY RAO,

*Chairman,*

*Committee on Private Members'  
Bills and Resolutions.*